

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 6142**

**TO BE ANSWERED ON WEDNESDAY, THE 04.04.2018**

**Separate High Courts/Benches**

6142. SHRI BHARTRUHARI MAHTAB:  
SHRI RAHUL SHEWALE:  
SHRI SANJAY DHOTRE:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has received proposals from States/UTs for establishment of separate High Courts/ Benches during each of the last three years and the current year, if so, the details thereof, State/UT-wise;
- (b) whether the Government has augmented the resources of the State Governments for development of infrastructure facilities of judiciary under the Centrally Sponsored Scheme during the said period, if so, the details thereof, State/ UT-wise; and
- (c) the other steps taken by the Government to expedite the process of establishment of separate High Courts/ Benches?

**ANSWER**

**MINISTER OF LAW & JUSTICE AND ELECTRONICS & INFORMATION  
TECHNOLOGY**

**(SH. RAVI SHANKAR PRASAD)**

(a) to (c): The setting up of separate High Courts/Benches is subject to the creation of all necessary infrastructure facilities by respective State/UT Governments/ requisite approval of concerned High Courts. No proposal of States/UTs during the last 3 years which is complete in all aspects for establishment of High Courts/Benches of High Courts is pending for consideration by the Union Government.

Central Government is implementing the Centrally Sponsored Scheme for Development of Infrastructure Facilities for Subordinate Judiciary in order to augment the resources of State/UT Governments. Rs. 1722.94 Crores has been sanctioned to States and UTs during last 3 years.

\*\*\*\*\*